

**DIVISION BENCH**

**O-132  
NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/27(KB)2021

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.  
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>th</sup> August, 2021,  
10:30 A.M**

Name of the Company	G4S SECURE SOLUTIONS (INDIA) PRIVATE LIMITED Vs. HEAVY ENGINEERING CORPORATION PRIVATE LIMITED		
Under Section	IBC Under Sec 9, Application under any other provisions- IBC, Rule 11 of NCLT, 2016		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**Appearance (via video conference)**

For the Operational Creditor

Ms. Anamika Pandey, Advocate

Ms. Amrita Pandey, Advocate

For the Corporate Debtor

Ms. Urmila Chakraborty, Advocate

Mr. Amit Meharia, Advocate

Ms. Paramita Banerjee, Advocate

**ORDER**

Ld. Counsel on both sides present.

Ld. Counsel for the Corporate Debtor seeks time to file reply affidavit. At request, two weeks time is granted for the same. Copies of reply shall be served on Counsel on record for the Operational Creditor.

List the matter on 08.11.2021.

**Harish Chander Suri  
Member (Technical)**

**Rajasekhar V.K.  
Member (Judicial)**